

Palai Central Bank

*6885. **Shri P. Viswambharan:**
Shri Mangalathumadom:
Shri P. C. Adichan:

Will the Minister of Finance be pleased to state:

(a) the rate of dividend so far paid to the depositors of the Palai Central Bank which is under liquidation; and

(b) whether Government expect to declare any more dividend in the near future?

The Deputy Prime Minister of Finance (Shri Morarji Desai): (a) In addition to the preferential payment of Rs. 250/- under Section 43A of the Banking Regulation Act 1949, each of the depositor has so far been paid the following dividends:—

(i) First dividend of 40 paise in a rupee declared in December 1961,

(ii) Second dividend of 12 paise in a rupee declared in April 1963, and

(iii) Third dividend of 6 paise in a rupee declared in July 1964.

A fourth dividend of 3 paise in a rupee has also been declared in June, 1967, by the official liquidator under the orders of the Kerala High Court.

(b) Declaration of further dividend will depend upon the pace of realisation of the remaining assets of the bank.

Farmowned by F. A. C. T., Alwaye

6886. **Shri P. Viswambharan:**
Shri Mangalathumadom:
Shri P. C. Adichan:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Fertilizer and Chemicals (Travancore) Ltd., Alwaye, owns a farm,

(b) if so, the area of the farm;

(c) the profit or loss from the farm during years 1965-66 and 1966-67;

(d) the number of labourers working in the farm and their wages; and

(e) the number of officers attached to the farm and their pay scales?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunamaiah): (a) and (b). No, Sir. But about 50 acres out of the land acquired for industrial purposes and not immediately required for construction work was brought under cultivation on a temporary basis. About 70 acres of similar land belonging to M/s Travancore Cochin Chemicals and M/s Hindustan Machine Tools was also taken on temporary lease by F.A.C.T. for a similar purpose, but this is being returned. There is, in addition, an experimental plot of less than two acres on which agronomical experiments are undertaken.

(c) to (e). The information asked for is not readily available. It will be collected and placed on the Table of the House in due course.

Kaka Kalelkar Commission's Report on Backward Classes

6887. **Shri Narayana Rao:** Will the Minister of Social Welfare be pleased to state:

(a) whether any follow-up action has been taken in pursuance of the Report of Kaka Kalelkar Commission on Backward classes;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha): (a) to (c). As required under article 340 of the Constitution a memorandum on the action taken on the report was presented to the Lok Sabha on the 3rd September, 1956. The Report was also discussed in the Lok Sabha on the 3rd October, 1954 and 8th November, 1965.